

FORM A
PUBLIC
ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
HK TOLL ROAD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HK Toll Road Private Limited
2.	Date of incorporation of corporate debtor	19 May 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203MH2010PTC203370
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address: Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai, Maharashtra - 400001
6.	Insolvency commencement date in respect of corporate debtor	11 June 2026
7.	Estimated date of closure of insolvency resolution process	07 December 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Kumar Mishra IBBI Regn. No. IBBI/IPA-001/IP-P01047/2017-2018/11730
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Dreams Complex, 4C- 1605, LBS Marg, Bhandup (W), Mumbai – 78 Email ID: ipsanjaymishra@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, The Summit, Western Express Highway Vile Parle (E), Mumbai - 400 057. Email ID: cirp.hktollroad@gmail.com
11.	Last date for submission of claims	26 June 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench 6 has ordered the commencement of a corporate insolvency resolution process of the **HK Toll Road Private Limited** on **11 June 2026**.

The creditors of **HK Toll Road Private Limited**, are hereby called upon to submit their claims with proof on or before **26 June 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay Kumar Mishra
(IBBI/IPA-001/IP-P01047/2017-2018/11730)
Interim Resolution Professional
For HK Toll Road Private Limited
Email – cirp.hktollroad@gmail.com
AFA: AA1/11730/02/300627/108976 (Valid till 30.06.2027)

Date: 13 June 2026
Place: Mumbai